

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:120  
ANSWERED ON:22.11.2011  
POLICE ATROCITIES  
Kumar Shri Shailendra

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the total number of cases of police atrocities registered by the National Human Rights Commission (NHRC) during 2010 and 2011, State-wise;
- (b) the total number of cases solved, unsolved and steps taken to solve all the cases alongwith the action taken against the accused personnel during the said period, State-wise;
- (c) whether the Government has paid compensation to the victims and their family;
- (d) if so, the norms for payment of compensation alongwith the total compensation paid during the said period, State-wise; and
- (e) the steps taken by the Government to check such cases in future?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): A Statement showing State-wise details of total no. of cases registered by National Human rights Commission (NHRC) during 2010 and 2011 pertaining to police atrocities with details of total no. of solved and unsolved cases is at Annexure I. For unsolved cases, various enquiry reports have been called by NHRC from the concerned State Governments/Police Organisations. NHRC did not recommend action against any police personnel during the said period.

(c) & (d): As per the provisions of Section 18 of the Protection of Human rights Act, 1993, the NHRC recommends to the concerned Government or Authority to make payment of compensation or damages. The NHRC recommended payment of monetary relief/compensation of Rs.81,55,000/- in 40 cases, registered during 2010 and Rs.8,25,000/- in 3 cases registered during 2011 under the Police Head.

Against above recommendations, compliance report regarding payment of Rs.12,20,000/- in 12 cases and Rs.50,000/- in 1 case has been received respectively. State-wise details are at Annexure-II.

(e): 'Police' is a State subject under the Seventh Schedule of the Constitution and it is primarily the responsibility of the State Government to appropriately prevent and ensure non-occurrence of Police atrocities. However, the Central government does issue advisories, while the NHRC issues guidelines and recommendations.